GOVERNMENT OF INDIA MINISTRY OF EXTERNAL AFFAIRS

RAJYA SABHA

UNSTARRED QUESTION DIARY NO-568

ANSWERED ON- 24/07/2025

LICENSE FOR OVERSEAS EMPLOYMENT TO HIMACHAL PRADESH

568. DR. SIKANDER KUMAR

Will the Minister of EXTERNAL AFFAIRS be pleased to state :-

- (a) whether the Ministry has granted any license to the State Government of Himachal Pradesh to provide overseas employment opportunities for the youth of Himachal Pradesh;
- (b) if so, the details thereof;
- (c) whether Government proposes to set up any regulatory mechanism to regulate the functioning of placement agencies and if so, the details thereof; and
- (d) the initiatives taken by the Government to commence recruitment activities at Government level to prevent job seekers to rely on private license holders with a motive of genuine employment opportunities abroad in Himachal Pradesh?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH)

- (a) & (b) Yes, license has been granted to the Himachal Pradesh State Electronics Development Corporation Ltd., Shimla to provide overseas employment opportunities for the youth of Himachal Pradesh. Further, a list of all registered Recruiting Agents (RA) in the country, including those in the State of Himachal Pradesh, is available on the eMigrate portal (Link: https://emigrate.gov.in/#/emigrate).
- (c) & (d) The Ministry takes appropriate measures and issues guidelines from time to time to regulate the registered RA in the country including those in Himachal Pradesh. As per Section 10 of the Emigration Act, 1983, no person/agency can function as RA without a valid Registration Certificate (RC) issued by the Registering Authority i.e. Protector General of Emigrants (PGE). The process of registration of RA is done through a web-based application i.e. eMigrate portal, which brings all the stakeholders, including the RAs, Foreign Employers (FEs) and the prospective emigrants on a common platform. Whenever any complaint against a registered RA is received, a Show Cause Notice (SCN) is issued to the concerned RA, under Section 14 of the Emigration Act, 1983, directing them to resolve the complaint. In case, the RA fails to respond to the SCN or reply is not found to be satisfactory, their RC can be cancelled or suspended for 30 days as per Section 14(2) of the Emigration Act, 1983. The order of suspension can be revoked

by the Competent Authority only after consultation with all the stakeholders and after ensuring that the complaint has been fully resolved to the satisfaction of the complainant. Ministry also publishes a list of unregistered RAs on the eMigrate portal. Advisories/alerts on fraudulent/illegal recruiting agencies are also hosted on this portal. Ministry also coordinates with the concerned State Governments for taking action against unregistered RAs.
